GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3973 ANSWERED ON:19.04.2000 STAGNATION IN CSS SUSHILA SAROJ

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is a stagnation in promotion of eligible Central Secretariat Services Officers to the grade of Under Secretary and Deputy Secretary;
- (b) if so, whether the Government have temporarily upgraded certain posts of Section Officer and Under Secretary by granting in situ promotion;
- (c) if so, the time by which the eligible Section Officers as on July 1, 1999 are likely to be promoted;
- (d) whether the officers appointed on ad-hoc basis in CSS are eligible to avail of the benefits as regular officers in this service; and
- (e) if not, the reasons therefor?

Answer

MINISTERO FSTATE OF DEPARTMENT OF PERSONNEL ANDRAININGAND DEPARTMENTOF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

- (a), (b) & (c) Owing to protracted litigation in CAT and Supreme Courton inter-se seniority of Section Officers, panels of CSS officers for promotion to Under Secretary (US) and Deputy Secretary (DS) levels could not be finalised after 1986 for US and after 1993 for DS. This resulted in stagnation in the grades of Section Officers/Under Secretaries. Following Supreme Court's directions dated May 9, 1997, a Common Seniority List of Section Officerswas notified on 3.12.1997. Subsequently, orders were issued in September, 1998 and August, 1999 to upgrade 'temporarily' a specified number of posts from the grades of Section Officers/Under Secretaries to that of Under Secretaries/ Deputy Secretaries for giving upgradation on personal/in-situ basis to the eligible officers as one-time measure.
- (d) & (e) The officers appointed on ad-hoc basis in Central Secretariat Service are entitled to the benefits as admissible under the CSS Rules/Instructions issued by the Department of Personnel & Training.